

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:514
ANSWERED ON:24.02.2011
NATIONAL COMMISSION FOR MINORITIES
Naranbhai Shri Kachhadia

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the difficulty being faced by the National Commission for Minorities in protecting the rights given to the Minorities;
- (b) whether the Government proposes to bring any amendment to the Constitution of India so as to empower the said Commission for carrying out enquiry and monitoring of all issues while safeguarding the interests of the Minorities; and
- (c) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (VINCENT H. PALA)

(a) to (c): In order to instill greater confidence amongst the minorities, the National Commission for Minorities (NCM) has been seeking instrumentalities on the lines of those given to constitutional bodies.

To grant constitutional status to the National Commission for Minorities, the Constitution (One Hundred and Third Amendment) Bill, 2004 and National Commission for Minorities (Repeal) Bill, 2004 had been introduced in Lok Sabha on 23.12.2004. Notice for moving official amendments to the Constitution (One Hundred and Third Amendment) Bill, 2004 and for consideration and passing of these Bills, was given to the Lok Sabha on 05.02.2009. However, with the dissolution of the 14th Lok Sabha, this notice could not be taken up and both these Bills together with the official amendments lapsed.